

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E', NEW DELHI**

**BEFORE SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER
AND SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No. 250/Del/2014

AY:1993-94

ACIT, Circle 5(1)
New Delhi

vs. MMTc Ltd.
Core 1, Scope Complex
7, Institutional area
Lodhi road, New Delhi

PAN: AAACM 1433 E

(Appellant)

(Respondent)

Appellant by : Sh. Rajesh Kumar, Sr.D.R
Respondent by : Ms.Deepashree Rao, C.A.
And Mr.Rohit Jain, Adv.

ORDER

PER J.SUDHAKAR REDDY, A.M.

This appeal is filed by the Revenue. Admittedly the tax effect in the present appeal is less than Rs.10 lakhs.

1.1. In terms of CBDT Circular No.21/2015 dated 10th December,2015, F.No. 279/Misc./142/2007-ITJ(Pt.) read with S.268 A of the Income Tax Act 1961, this appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue.

2. In view of the above the appeal by the Revenue is dismissed in limine.

3. In the result the appeal by the Revenue is dismissed in limine.

Order pronounced in the Open Court on 27th September, 2016.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER

Dated: the 27th September, 2016

- *Manga*

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

- TRUE COPY -

By Order,

ASSISTANT REGISTRAR